



सत्यमेव जयते

# The Bihar Gazette

## EXTRA ORDINARY

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**19 Agrahayana 1940(S)**  
**(NO.PATNA 1036) PATNA, Monday, 10TH DECEMBER 2018**

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Patna High Court

*The 10th December, 2018*

**ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916**  
**(FIFTH EDITION) C.S. NO. – 163**

No.XII-01-1998(P.F.)-88176/Adm.(Rules)Deptt—The following amendments are made in the existing **Part- V, Chapter- XXIV (d) of the Patna High Court Rules, 1916** regarding **Registration of Advocates as Advocate-on-Record Rules** with immediate effect :

**1. Amendment in Rule 7(iv):—**

The subject mentioned at serial No. 3 “Elementary knowledge of book keeping & Accounts and professional ethics” is substituted by “Professional ethics including Bar Council of India rules and Advocates Act, 1961”.

**2. Amendment in Rule 7(v)(a):—**

Figure “60” with regard to aggregate passing mark is substituted by figure “50”.

By order of the Court,  
(Sd) ILLEGIBLE,  
Registrar General,